GOVERNMENT OF INDIA MINISTRY OF TOURISM

RAJYA SABHA UNSTARRED QUESTION NO.3195#

ANSWERED ON 23.03.2021

PARTIALITY IN ACCOMMODATION ACCORDED TO MPS

3195#. SHRI KAILASH SONI:

Will the Minister of **TOURISM** be pleased to state:

- (a) whether it is a fact that hon'ble members from Lok Sabha and Rajya Sabha face a kind of discrimination while staying in the Government guest houses during their visit to other States in the country;
- (b) if so, the reasons responsible for such incidents taking place, particularly in the State of Kerala alone;
- (c) the reasons responsible for the fact that the prescribed charges of rest houses for local MP and MLA from Kerala are ₹150 per head, while it is ₹2000 per head for the sitting MP and MLA hailing from other States; and
- (d) the State-wise rate charts of rest houses for sitting and former MPs respectively?

ANSWER

MINISTER OF STATE FOR TOURISM (INDEPENDENT CHARGE)
(SHRI PRAHLAD SINGH PATEL)

(a) to (d): The Ministry of Tourism does not deal with night halt/ allotment related charges pertaining to MPs and MLAs at Government Guest Houses.
